

**RESERVE BANK OF INDIA  
FOREIGN EXCHANGE DEPARTMENT  
CENTRAL OFFICE  
MUMBAI.**

**C O R R I G E N D U M**

In the Notification No.FEMA.112/2004-RB dated March 6, 2004 of Reserve Bank of India, Foreign Exchange Department, Central Office published in the Gazette of India Extraordinary, Part II, Section 3, Sub-section (i) vide G.S.R.208(E) dated March 23, 2004, the following shall be added at the end.

Foot-note : The Principal Regulations were published in the Official Gazette vide G.S.R.No.386(E) dated May 5, 2000 in Part II, Section 3, Sub-section(i) and subsequently amended vide G.S.R.No.674(E) dated August 25, 2000, G.S.R.No.476(E) dated July 8, 2002, G.S.R.No.854(E) dated December 31, 2002, G.S.R.No.531(E) dated July 9, 2003, G.S.R.No.533(E) dated July 9, 2003.

That as rectified and modified as aforesaid, the Principal Regulations shall remain in full force and effect.

**(F.R. Joseph)  
Chief General Manager  
17.03.2005**

<b>Published in the Official Gazette of Government of India - Extraordinary - Part-II, Section 3, Sub-Section (i) dated 01.04.2005 - G.S.R.No.204(E)</b>
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